GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:197 ANSWERED ON:13.03.2012 CRIME AGAINST WOMEN AND CHILDREN

Chowdhury Shri Adhir Ranjan; Sayeed Muhammed Hamdulla A. B.; Shantha J.; Singh Shri Radha Mohan; Sivasami Shri C.; Tomar Shri Narendra Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various types of atrocities and crime against women and children have been reported in the country;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, crime-wise and State-wise including NCT of Delhi;
- (c) the total number of such cases solved/unsolved separately including the action taken against the accused and the steps taken to solve all the cases during the said period, State-wise;
- (d) whether the Government has taken any effective step including issuing directives to the State Governments and police department to stop such activities and provide security and safety to women and children especially during odd hours; and
- (e) if so, the details thereof and the reaction of the State Governments and police department thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): As per the information provided by the National Crime Records Bureau (NCRB) State/UT wise details of cases registered, cases charge sheeted, cases convicted, persons arrested, person charge sheeted and persons convicted for crimes against women and children for the years 2008, 2009 and 2010 respectively are given at Annexure I & II respectively.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level.

A detailed advisory dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/ roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:

- i. Increase the number of beat constables;
- ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
- iii. Increase police patrolling, especially during nights;
- iv. Posting police officers especially women, fully equipped with policing infrastructure in crime- prone areas in adequate number.

Ministry of Home Affairs has also issued Advisory on Preventing & Combating Cyber Crime against Children dated 04th January, 2012, wherein it was advised to States / UTs to specifically combat the crimes in forms of cyber stalking, cyber bullying, child pornography and exposure to sexually explicit material etc.

In a separate advisory on Advisory on missing children-measures needed to prevent trafficking and trace the children-regarding dated 31st January, 2012, it was specifically advised to the States / UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc.